

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9491/2020

(Arising out of impugned final judgment and order dated 27-07-2020 in CWP No. 13496/2009 passed by the High Court Of Punjab & Haryana At Chandigarh)

SURESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 75983/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 9486/2020 (IV-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 75933/2020 and FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 75934/2020)

SLP(C) No. 10169/2020 (IV-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 77639/2020)

Date : 04-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.
Mr. Pardeep Dahiya, Adv.
Ms. Mahima Benipuri, Adv.
Mr. Devashish Bharuka, AORMr. P.S. Patwalia, Sr. Adv.
Mr. Ashok K. Mahajan, AOR

For Respondent(s)

Mr. Gurminder Singh, Sr. Adv.
Mr. Gautam Awasthi, AOR
Mr. Guroor Sandhu, Adv.
Mr. Devanshu Yadav, Adv.

State

Mr. Nikhil Goel, AAG
Ms. Naveen Goel, Adv.
Mr. Dushyant Sarna, Adv.
Mr. Vinay Mathew, Adv.
Dr. Monika Gusain, AOR

Mr. P.S. Narasimha, Sr. Adv.
Ms. Sindoor VNL, Adv.
Mr. Sunil Gulia, Adv.
Mr. Rahul Gupta, AOR

UPON hearing the counsel the Court made the following

O R D E R

Respondent Nos. 9 and 11 are common respondents in all the special leave petitions. Respondent Nos. 9 and 11 stand deleted in SLP (C) Nos. 9491/2020 and 10169/2020 also.

Arguments heard.

Judgment reserved.

Liberty is granted to learned counsel for the State to file its written submissions within three days.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER